

**MINUTES OF THE MEETING OF THE DISTRICT SUB-COMMITTEE,
SAHIBGANJ HELD ON 31.03.2017.**

In the light of the directions laid down in letter no. 562-586/Legal Cell dated 25.07.2016 and letter no. 2736-2759/R&S dated 26.07.2016 of the Hon'ble High Court of Jharkhand, Ranchi, a meeting was held on 31.03.2017 at 04.30 P.M in the chamber of Principal District & Sessions Judge, Sahibganj regarding reducing of cases more than five years old.

The meeting was presided over by Sri Mithilesh Prasad, the Principal District & Sessions Judge, Sahibganj and attended by .

1. Sri Lalan Prasad (Deputy S.P) on behalf of Superintendent of Police, Sahibganj.
2. Sri Ramjeet Yadav, C.J.M, Sahibganj
3. Sri Anup Tirkey, S.D.J.M -cum- Judge Incharge-cum-Principal Magistrate, Juvenile Justice Board, Sahibganj.
4. Sri Surya Narayan Yadav, Govt. Pleader, Sahibganj
5. Sri Pradeep Kumar Mishra, Incharge Public Prosecutor, Sahibganj
6. The Deputy Commissioner, Sahibganj is not present, nor any officer appeared on his behalf.

Matter referred to agenda are discussed as below:-

First of all the points raised in the meeting were discussed regarding to matter as to what steps should be taken for early disposal of cases which are more than five years old in order to achieve the target of zero pendency in Five Plus cases along with the outcome of its previous meeting and what steps have been taken in this regard for compliance of Hon'ble Court's directions.

1. Regarding identification and preparation of list of all kinds of Criminal cases coming in the category of Five Plus cases has been discussed. In the matter, the Principal District & Sessions Judge, Sahibganj asked the Public Prosecutor as to whether he has scrutinized the case records which are more than five years old pending in the Court for evidence and whether, any direction has been given by him to identify such cases. The Public Prosecutor informed that he could not scrutinize of the cases. He assured that necessary direction shall be given by him to the APPs to identify and prepare list of cases more than five year old pending for evidence in the Court.

2. The matter regarding production of Doctors/Medical Examiners in the Courts as well as for functioning of Medical Board for determination of age of the accused was discussed. In this matter, the C.J.M and the Judge Incharge, Sahibganj informed that the list of cases of more than five years old pending for the evidences of the Doctors has already been sent to the Civil Surgeon, Sahibganj.

3. Regarding proper attendance of police witnesses in the Court/Service of summons/execution of N.B.W etc. has been discussed. The Dy. Superintendent of Police, Sahibganj informed the committee that directions regarding above are given by the S.P. Sahibganj from time to time. The Judge in charge informed that the list of cases pending for the evidence of I.Os has already been sent to the S.P. Sahibganj for needful. The Public Prosecutor asked for the list of cases of more than five years old pending at the stage of evidence in the courts. The Dy. S.P., Sahibganj assured that he will provide the copy of the said list to the Public Prosecutor.

